

CENTRAL ADMINISTRATIVE TRIBUNAL  
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 1246 /1996

Date of Decision: 10.1.97

C S Rao Marne

Petitioner/s

Mr. R C Ravlani

Advocate for the  
Petitioner/s

V/s.

UOI & Ors.

Respondent/s

Advocate for the  
Respondent/s

CORAM:

Hon'ble Shri B. S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

  
Member (J)

trk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, "GULESTAN" BUILDING NO. 4  
PREScot ROAD, MUMBAl 400001

O.A. No. 1246 of 1996

Dated : 10.1.97

Coram : Hon. Shri B S Hegde, Member(J)

Hon. Shri M R Kolhatkar, Member(A)

Chandrakant Shankar Rao Marne

Orderly

Ammunition Factory

Khadki, Pune 3

R/a.t. 1197/2 Ramnarayan Bungalow

Shivai Nagar

Pune 411005

(By Adv. Mr. R C Ravlani) . . .Applicant

V/s.

Union of India

through The Secretary

Ministry of Defence

South Block,

New Delhi 110011 & 2 ors. . . .Respondents

ORDER

[Per: B S Hegde, Member(J)]

Heard Mr. R C Ravlani, counsel for the applicant. The applicant had already filed OA No.614/91 which was disposed of by the Tribunal on 5.8.94 quashing the termination order passed by the respondents on 7.7.1987 and directed the

*BH*

respondents to reinstate the applicant in service in the post in which he was placed at the time of termination from service but without back wages and for regulating the intervening period, the competent authority may pass any orders in accordance with the law as may be deemed fit. Persuant to this order the respondents passed an order dated 25.9.95 against which the applicant preferred an appeal dated 29.3.96 which is still pending consideration.

In the circumstances we ADMIT the O.A. and proceed to dispose of the same by passing the following direction. Applicant has filed M.P.No.16/97 for amendment of the O.A. Since we are disposing of the O.A. with the direction to the Respondents the M.P. become infructuous and the same is accordingly dismissed.

The Respondents are hereby directed to consider the representation preferred by the applicant on 29.3.96 and dispose of the same within a period of three months from the date of receipt of a copy of this order.

*M.R.Kolhatkar*

\_\_\_\_\_  
(M.R. Kolhatkar)

Member(A)

*B.S.Hegde*

\_\_\_\_\_  
(B.S. Hegde)

Member(J)

M.P. No. 288/97  
Extension of  
time fixed on  
30.5.97

2  
1315

Dated: 30/5/97

None for the applicant.  
Respondents by Sh. R. K. Shetty.  
The Respondents have  
filed M.P. 288/97 praying  
for extension of time to  
implement the order of  
the Tribunal dt. 10/1/97.

M.P. is allowed. Time  
prayed for is granted.

V.G./  
10

M.R.Kolathar B.S.Hegde  
(M.R. Kolathar) (B.S. Hegde)  
MCA) MCA)

order of 30.5.97  
despatched  
to Appellant/Respondent(s)  
on 4.6.97

4  
6/6/97